

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 57/96

Date of Order: 22-1-96

Between:

**B.Venkat**

.. Applicant

and

1. The District Telecom Manager,  
Karimnagar Dist. Deptt. of Telecommunications,  
Govt. of India, Karimnagar Dist. A.P.
2. The Sub Divisional Officer (Telecom)  
Peddapally Sub Division, Karimnagar Dist. A.P.

Respondents.

For the Applicant :- Mr. P.Naveen Rao, Advocate

For the Respondents: Mr. K.Ramulu.  
Mr./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

OA.57/96

14

Judgement

( As per Hon. Mr. R. Rangarajan, Member (Admn.) )

1. Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri K. Ramuloo, learned counsel for the respondents.

2. The applicant in this OA was initially engaged on <sup>as Casual Staff</sup> 1-6-1984, and he was continued as such till March, 1985 under R-2. Thereafter he was disengaged and was not engaged subsequently. 

3. This OA is filed praying for a declaration that he should be reengaged and to continue him as such conferring him the consequential benefits. The applicant had been working in the Department earlier. Hence he has to be preferred in preference to the freshers from the open market if there is work in future. But the long absence over 11 years cannot be condoned.

4. In the result, the following direction is given :

The applicant should be reengaged in the same unit from which he was last disengaged if there is work in future in preference to freshers from the open market. If he is going to be engaged in pursuance of this order none who is already in Casual service shall be retrenched.

5. The OA is ordered accordingly at the admission stage itself. No costs.//

One

(R. Rangarajan)  
Member (Admn.)

Sheldar  
(V. Neeladri Rao)  
Vice Chairman

Dt. January, 22, 96  
Dictated in Open Court

*Ansya*  
Deputy Registrar (DCC)

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*Top file*  
I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 22-1-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

57/96

T.A.No.

(w.p.No.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केंद्रीय प्रशासनिक अदायक  
Central Administrative Tribunal  
DESPATCH

15 FEB 1996

हैदराबाद अदायकी  
HYDERABAD BENCH